

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

**Item No. 105
CP No. (IB)- 42/7/JPR/2021
Under Section 7 of IBC, 2016**

In the matter of:

Srei Equipment Finance Ltd.

...Financial Creditor

Versus

Unique Madhuban Homes Pvt. Ltd.

...Corporate Debtor

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Financial Creditor : Divyank Dutt Diwedi, Proxy Counsel

For the Corporate Debtor : Navneet Khera, Proxy Counsel

ORDER

Heard Mr. Divyank Dutt Diwedi, Proxy Counsel appearing on behalf of Ms. Anushree Kapadia, Adv. for the Petitioner/ Financial Creditor and Mr. Navneet Khera, Proxy Counsel appearing on behalf of Ms. Nivedita R. Sarada, Adv. for the Respondent/ Corporate Debtor. In this matter Financial Creditor is already undergoing CIRP. Mr. Rajneesh Sharma, the Administrator of the Company has authorized Mr. Pradeep Faujdar S/o Late Shri Khajan Singh as a Power of Attorney who is given Vakalatnama in the name of the counsel Ms. Anushree Kapadia in this matter. Mr. Divyank Dutt Diwedi, Proxy Counsel appearing on behalf of the Petitioner submits that the main arguing counsel in this matter is on her legs before the Hon'ble NCLAT, Delhi and seeks a short accommodation. Permission granted. List the matter on 19.01.2023.



(Prasanta Kumar Mohanty)
Technical Member



(Deep Chandra Joshi)
Judicial Member

December 07, 2022

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